

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1549/2000
MA NO. 60/2001

New Delhi this the 28th day of August, 2001

HON'BLE SH. S.R.ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A.VEDAVALLI, MEMBER (J)

A.K.Sapra,
S/o Sh. J.R.Sapra,
Aged about 46 years,
Resident of S-305,
Greater Kailash-I,
New Delhi-110048.

And Employed As:
Inspector of Police in
5th Bn. D.A.P.
Delhi Police,
New Delhi. Applicant
(By Advocate: Sh. B.B.Raval)

Vs.

1. Union of India
Through The Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
2. The Commissioner of Police,
Delhi Police,
Police Headquarters,
Near I.T.O.,
New Delhi-110002. Respondents

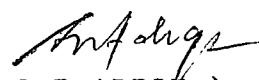
ORDER (ORAL)

By Sh. S.R.Adige,

Applicant's counsel prays and is allowed to withdraw the OA. OA is disposed of as withdrawn with liberty to the applicant that if any grievance still survives, it will be open to the applicant to agitate the same in accordance with law, if so advised.


(DR. A. VEDAVALLI)
Member (J)

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(S.R.ADIGE)
Vice Chairman (A)